GOVERNMENT OF INDIA MINISTRY OFENVIRONMENT AND FORESTS

RAJYA SABHA

QUESTION NO21.12.2009

ANSWERED ON

REFUND OF WATER CESS TO MADHYA PRADESH POLLUTION CONTROL BOARD

451 Shri Raghunandan Sharma

Will the Minister of COALCOALENVIRONMENT AND FORESTS be pleased to state :-

- (a)whether it is a fact that eighty per cent of the amount collected and sent by the Madhya Pradesh Pollution Control Board is required to be refunded by the Central Government under the provisions of the Water (Prevention and Control of Pollution) Cess Act, 1977;
- (b)if so, whether this amount has already been refunded to the Board; and
- (c)if not, the reasons therefor and by when this amount will be refunded? A NSWER

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS

(SHRI JAIRAM RAMESH)

(a)to(c)A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARA (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO.451 FOR 21.12.2009 REGARDING REFUND OF WATER CESS TO MADHYA PRADESH POLLUTION CONTROL BOARD BY SHRI RAGHUNANDAN SHARMA AND MISS ANUSUIYA UIKEY

(a)Upto 80 percent of the water cess amount collected by the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) is to be reimbursed to the SPCBs/PCCs in accordance with Section 8 of the Water (Prevention and Control of Pollution) Cess Act, 1977, read with Ministry of Environment & Forests order No.Q-17011/1/88-CPW dated 28.12.1998 (Annexure).

(b)&(c)Water cess has been reimbursed to Madhya Pradesh Pollution Control Board (MPPCB) against remittances made into the Consolidated Fund of India upto October 2007. In the financial year 2009-10, a total amount of Rs.1,35,83,200/- has been released by the Central Government to the said Board. As and when budgetary allocations are made for reimbursement of water cess, appropriate amounts are released to the State Boards, including the MPPCB.